

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6443

ANSWERED ON:05.05.2010

RECOMMENDATIONS OF CVC TO CHECK CORRUPTION

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Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the recommendations of Central Vigilance Commission (CVC) to check corruption in various Ministries/Departments;
- (b) whether the CVC recommendations are not being complied with by officers of Secretaries and Joint Secretaries in some Ministries/Departments;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the provisions regarding taking action on the recommendations of CVC and against responsible officers for failing to comply the recommendations?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a): The Central Vigilance Commission's recommendations to check corruption, inter-alia, cover the following:

- i. Enhanced transparency.
- ii. Handle complaints efficiently.
- iii. Simplify procedure.
- iv. Implement e-procurement, e-tendering and e-payment.
- v. Introduction of Integrity Pact.

(b) & (c): Implementation of the recommendations of the CVC is monitored by the Secretaries of the Administrative Ministries/Departments and also reviewed by the CVC from time to time.

(d): Cases where recommendations of the CVC have not been accepted are pertaining to advice given by the CVC in disciplinary cases. In such cases, where there is a difference of opinion between the CVC and the Disciplinary Authority, the cases are submitted to the Prime Minister for resolution.